### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### LOK SABHA UNSTARRED QUESTION No. 3015 TO BE ANSWERED ON 06.08.2021

#### **Mining Leases in Forest Areas**

# 3015. SHRI RAMALINGAM S.: SHRI A. GANESHAMURTHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry has recently made a new provision for mining permits to be transferred to new mining leases from previous lease holders without having to apply for a fresh forest clearance under the Forest Conservation Act, 1980;
- (b) if so, the details thereof and the reasons, purpose and intentions to make such new provision in the said mining permits;
- (c) whether his Ministry has written a letter to all States and Union Territories that the transfer of approval of new mining leases under the Forest Conservation Act, 1980, can be made only after such companies meet certain conditions;
- (d) if so, the details thereof; and
- (e) the total number of mining permits that have been transferred to new mining leases from previous lease holder without having to apply for a fresh forest clearance under the Forest Conservation Act, 1980, as on date, State/UT-wise?

## <u>ANSWER</u> MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (d) Yes Sir, keeping in view the provisions under Mines and Minerals (Development and Regulation) Amendment Act, 2021 which has been notified by the Central Government on 28.03.2021, and with a view to align the amended provisions with those of the Forest (Conservation) Act, 1980, the Ministry has issued guidelines vide letter dated 07.07.2021 for transfer of approvals in respect of mining leases granted under the Forest (Conservation) Act, 1980. The said letter has been sent to all States/UTs. The same is **annexed**.
- (e) No State/UT has reported any such transfer of approval to the Ministry so far.

Annexure

# Annexure referred to the part (a) to (d) of the Lok Sabha UnStarred Question No. 3015 asked by SHRI RAMALINGAM S. and SHRI A. GANESHAMURTHI regarding "Mining Leases in Forest Areas " due for answer on 06.08.2021

## File No.FC-11/112/2020-FC(Pt)

Government of India Ministry of Environment, Forest and Climate Change (Forest Conservation Division)

> Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi-110003 Dated: 7th July, 2021

То

The Additional Chief Secretary (Forest)/Principal Secretary (Forest), All State Governments/UT Administrations

Sub: Guidelines under Forest (Conservation) Act, 1980 for transfer of approvals granted under the Forest (Conservation) Act, 1980 to mining leases allotted to new lessee as per the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2021 – reg.

Madam/Sir,

I am directed to refer to the Mines and Minerals (Development and Regulation) Amendment Act, 2021 which has been notified by the Central Government on 28.03.2021. Section 8B of the amended Act is reproduced below:

"provided that even after expiry or termination of lease and such rights, approvals, clearances, licenses and the like shall be transferred to, and vested; subject to the conditions provided under such laws; in the successful bidder of the mining lease selected through auction under the said Act. It has also been provided in the amendment Act that it shall be lawful for the new lessee to continue mining operations on the land till expiry or termination of mining lease granted to it, in which mining operations were being carried out by the previous lessee."

In light of the above provisions of the MMDR Amendment Act 2021, the matter related to the validity of the approvals granted under Forest (Conservation) Act, 1980 (FCA-1980) was examined in the Ministry, and with a view to align the provisions under the two Acts, it has been decided that transfer of approval under FCA-1980 in such mining leases may be considered subject to the following conditions:

i. Complete compliance of such terms and conditions as stipulated in the approval granted previously under the FCA-1980, and rules and guidelines framed thereunder in respect of the concerned mining lease has been made. The non-compliance of conditions, if any, stipulated in the approval granted to the erstwhile agency under FCA-1980, which were required to be complied before handing over the forest land to such agency, shall be transferred as liabilities to the new allocattee, and in such case, complete compliance of such conditions shall be made prior to handing over of forest land to the new allocattee. For the remaining conditions, the new allocattee will make an undertaking to comply with, before handing over of the forest land. It is clarified that in case of violation of any of the conditions which was done during the period of previous allocattee and which constitutes an

offence under the FCA-1980, the penal clauses will be invoked against the previous allocattee only and not against the new allocattee.

- ii. Approval under FCA-1980 was valid on the date of expiry of previous lease.
- Mining operations will be restricted to the forest area for which approval under Section 2 (ii) of the FC Act, 1980 has been obtained by the erstwhile user agency. No non-forest use of such forest lands falling within the lease shall be allowed, for which approval under Section 2(ii) has not been obtained by the State Government. Mining in such areas may be allowed only after obtaining prior approval of the Central Government under Section 2 (ii) of the FCA- 1980.
- iv. The State Government shall ensure that the amount of Net Present Value, Safety Zone Plantation and Compensatory Afforestation(CA), if not deposited earlier, has been deposited prior to handing over of the forest land to the new allocattee. Also, in case the CA land has not been made available previously, the forest land shall be handed over to the new allocattee only after the corresponding CA land has been accepted by the competent authority as per the extant procedures for acceptance of CA lands for a new proposal.
- v. Mining operations and other activities shall be carried out as per the land-use allowed in the approval under the FCA-1980. Any change in the land use on account of any valid reason shall be effected with the prior approval of the Central Government.
- vi. Reclamation of the mined out forest area in the whole lease area as per the approved Mining Plan shall be an obligatory condition for the new allocattee.
- vii. Transfer fee, as prescribed in the relevant guidelines incorporated in the Handbook of Forest (Conservation) Act, 1980 shall be realized from the new allocattee and deposited into the account of CAMPA of the State concerned.
- viii. Transfer of approvals to new agency may be accorded by the concerned State Government/UT Administration subject to fulfilment of conditions/provisions stipulated in the relevant guidelines of the Ministry.

This issues with the approval of the competent authority in the Ministry.

Yours faithfully, Sd/-**(Sandeep Sharma)** Assistant Inspector General of Forests

Copy to:

- 1. The Secretary (Mines), Government of India.
- 2. The Principal Chief Conservator of Forests, All State Governments/UT Administrations.
- 3. The Nodal Officer (FCA), Office of the PCCF, All State Governments/UT Administrations
- 4. The Dy. Director General of Forests (Central), All Integrated Regional Offices of the MoEF&CC
- 5. PS to Hon'ble Minister, EF&CC ,GoI New Delhi.
- 6. PPS to Secretary (EF&CC) GoI/PPS to DGF&SS, MoEF&CC, GoI.
- 7. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
- 8. Guard File.